



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

O.A. No.063/00228/2020

Chandigarh, this the 11th of March, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Parvati w/o Late Sh. Kishan Chand, aged 56 years, working as Part Time Sweeper (Casual Labourer) in the office of Head Record Office, Railway Mail Service, H.P. Division, Mandi – 175001.

....Applicant

(BY: MR. K.B. SHARMA, ADVOCATE)

Versus

1. Union of India through the Secretary to Government of India, Ministry of Communications & Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi, Finance Department of Revenue, New Delhi – 110011.
2. Chief Post Master General, H.P. Circle, Shimla – 171001.
3. Superintendent, Railway Mail Service, H.P. Division, Mandi – 175001.
4. Head Record Office, Railway Mail Service, H.P. Division, Mandi – 175001.

... .Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

Considering that the representation dated 17.05.2019 (Annexure A-10) of the applicant seeking the benefit of minimum basic pay of Group 'D' w.e.f. 01.04.2015, on the basis of judgment of the Hon'ble Jurisdictional High Court in the case of **Union of India Vs. Bishamber Dayal** (CWP NO. 6754/2014 decided on 02.03.2015) is pending



consideration, I dispose of the O.A., in limine, without commenting on the merit of the case, by directing the Competent Authority amongst the Respondents to consider and decide the claim of the applicant, as raised in indicated representation, in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a certified copy of this order and a copy of the final order be duly communicated to the applicant. No order as to costs.

**(Sanjeev Kaushik)
Member (J)**

Place: Chandigarh
Dated: 11.03.2020

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